

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

(through hybrid mode)

ITEM No. 123

**COMP.APPL/ 90(CH)2024  
TP No. 3/Chd/JPR/2023  
(RBT NCLT Jaipur)  
(Main Case on 20.05.2024)**

**IN THE MATTER OF:-**

Amish Tambi & Ors.

...Petitioner

Versus

Rajputana Construction Pvt. Ltd. &  
Ors.

...Respondent

**Under Section: 241 & 242, CA 2013 and R 11 NCLT 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the applicant in : Mr. Nahush Jain, Advocate  
CA No.90/2024**

**ORDER**

**COMP.APPL/ 90(CH)2024**

Matter taken up on urgent mentioning.

CA No.90/24 has been filed for preponement of hearing of CA No. 71/2024 in CP No.26A/Chd/JPR/2023, TP No. 3/Chd/JPR/2023 which is listed for 20.05.2024. Since the date fixed in the application is not too far, thus, we are not convinced with the preponement of the present application. Therefore, CA No.90/2024 stands **disposed of** accordingly and let CA No. 71/2024 along with CP No.26A/Chd/JPR/2023, TP No. 3/Chd/JPR/2023 be fixed for 20.05.2024, in supplementary list.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**